

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-2317/2017**

**New Delhi this the 18<sup>th</sup> day of July, 2017.**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Bhavesh Kumar, 51 years  
S/o Late Sh. Ram Dayal,  
R/o D-265B, Gali No. 10,  
Laxmi Nagar, Delhi-92.

.... Applicant

(through Sh. U. Srivastava)

Versus

1. East Delhi Municipal Corporation through  
Its Commissioner East, 419, Udyog Sadan,  
Patparganj, Industrial Area,  
New Delhi-110096.
2. South Delhi Municipal Corporation through  
Its Commissioner, Civic Center, New Delhi. .... Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J)**

Heard learned counsel for the applicant.

2. The applicant filed the instant OA seeking the following reliefs:

“a) Directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter, in the interest of justice.

b) Directing the respondents to consider and finalize the case of the applicant for extension of the benefits of the judgments issued by the Hon'ble High Court of Delhi in WP(C) No. 3362/01 decided in the light of Division Bench judgment dated 13.05.05 in LPA Ni. 625/02 along with connected cases including LPA No. 304/00 further extended in OA No. 1391/2017 decided on 27.04.2017 & OA No. 1484/017 decided on 02.05.17 with all other consequential benefits, which is still pending with the respondents in the shape of representation dt. 16.03.17.

c) Allowing the OA of the applicants with all other consequential benefits and cost.

d) Any other fit and proper relief may also be granted to the applicants."

3. It is submitted that the applicant made number of representations to the respondents including representation dated 16.03.2017 (Annexure A/2) ventilating his grievances. However, no orders have been passed by the respondents till date.

4. In the circumstances, the instant OA is disposed of without going into the merits of the case by directing the respondents to consider the representation dated 16.03.2017 of the applicant and to pass appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order. No costs.

Let a copy of the OA, be enclosed to this order.

**(Shekhar Agarwal)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/ns/